

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32414/2024

(Arising out of impugned final judgment and order dated 01-11-2023 in CRLA No. 3913/2016 passed by the High Court of Judicature at Allahabad)

YOGENDRA YADAV

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.167331/2024-CONDONATION OF DELAY IN FILING and IA No.167334/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.167332/2024-EXEMPTION FROM FILING O.T., IA NO.175167/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA NO.175169/2024 - APPLICATION FOR PERMISSION)

Date : 09-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASHI

For Petitioner(s) Mr. Kartikeya Bhargava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

We have perused the impugned order. The High Court has observed in the impugned order which reads thus:

"Paper book is ready and the Court has invited learned counsel for the applicant to argue the case on merit in near future (on any Monday or Friday) but learned counsel for the applicant has declined to do so and has insisted the Court to decide the third bail application of the applicant Yogendra Yadav."

We do not appreciate such brazen conduct on the part of the petitioner and his Advocate. Though we are issuing notice, we make

it clear that no further order will be passed on this Special Leave Petition unless the petitioner produces on record his affidavit of apology as well as an affidavit of apology of his Advocate.

The notice is made returnable on 23<sup>rd</sup> September, 2024.

We make it clear that the affidavits of apology shall be tendered before the High Court along with an application.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)